

INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT BILL*

(Amendment of section 18 FB).

DR. VASANT KUMAR PANDIT (Rajgarh) : I beg to move for leave to introduce a Bill further to amend the Industries (Development and Regulation) Act, 1951.

MR. DEPUTY-SPEAKER : The question is:

"That leave be granted to introduce a Bill further to amend the Industries (Development and Regulation) Act, 1951"

The motion was adopted.

DR. VASANT KUMAR PANDIT : I introduce the Bill.

COMMISSIONS OF INQUIRY (AMENDMENT) BILL*.

(Amendment of section 5)

SHRI RAM JETHMALANI (Bombay North-West) : I beg to move for leave to introduce a Bill further to amend the Commissions of Inquiry Act, 1952.

SHRI K. LAKKAPPA (Tumkur) : I would like to raise objection to the introduction of the Bill on the ground that a number of Commissions of Inquiry are going on in this country and are pending. Therefore, the introduction of this Bill is infructuous. I hope, Mr. Jethmalani will understand it and not move it.

MR. DEPUTY-SPEAKER : The question is:

"That leave be granted to introduce a Bill further to amend the Commissions of Inquiry Act, 1952"

The motion was adopted.

SHRI RAM JETHMALANI : I introduce the Bill.

15:35 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(Insertion of new section 10B etc.)

SHRI RAM JETHMALANI : I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. DEPUTY SPEAKER : The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951"

The motion was adopted.

SHRI RAM JETHMALANI : I introduce the Bill.

AGRICULTURAL COMMODITIES SUPPORTING PRICE BILL.*

SHRI K. LAKKAPPA (Tumkur) : I beg to move for leave to introduce a Bill to provide for the fixing of remunerative support price for sugarcane, pulses and other agricultural commodities.

MR. DEPUTY SPEAKER : The question is:

"That leave be granted to introduce a Bill to provide for the fixing of a remunerative support price for sugarcane, pulses and other agricultural commodities."

The motion was adopted.

SHRI K. LAKKAPPA : I introduce the Bill.

15:36 hrs.

CONSTITUTION (AMENDMENT) BILL.—Contd.

(Insertion of new articles 23A, 23B, 23C)

By Shri Y. P. Shastri.

MR. DEPUTY SPEAKER : We now take up further consideration of the following motion moved by Shri Y. P. Shastri on the 5th May, 1978, namely:—

"That the Bill further to amend the Constitution of India, be taken into consideration"

Before I call Dr. Ramji Singh to continue his speech, there are certain amendments for circulation.